

Item		1982	1983	1984
Wheat	Demand	2.40	2.70	3.47
	Allotment	1.37	4.13	5.28
	Offtake	1.13	2.45	2.07
Sugar	Demand	*	*	*
	Allotment (£)	1.30	1.33	1.36
	Offtake	@	@	@

Pulses : There is no regular demand or allotment from the Central Government.

* The allocation of monthly levy sugar is not based on requirement or demand received from the State Government but is based on certain uniform norms out of the total availability of levy sugar for allocation to all the State Governments. Since 1-10-1983, the allocation of levy sugar is based on 425 grams per capita availability for a projected population as on 1-10-1983.

£ Does not include small quantities allotted to BSF/CRPF.

@ The State Government is itself arranging the lifting of allotted levy sugar from the factories.

Allotment of Shops on Permanent Lease

3882. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government propose to allot the shops in Government markets in Delhi to the present licences on permanent lease; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMEN-
TARY AFEAIRS (SHRI H.K.L. BHAGAT) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Procurement Price of Levy Sugar

3883. SHRI M. ARUNACHALAM : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the levy sugar is procured at a price lower than the cost of production of sugar; and

(b) if so, the losses incurred by mills during the past three years ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). The ex-factory price of levy sugar is determined under the statutory provisions of Section 3 (3C) of the Essential Commodities Act, 1955. The levy price thus fixed takes into account the cost of production on the basis of statutory minimum level of sugarcane price fixed by the Central Government.

The partial control system with dual pricing which has been followed as a policy by the Government since December, 1979 envisages that if the factories sustain any losses on the fixation of levy price, as mentioned above, they are expected to compensate themselves for the higher cost of production, if any, from the realisations of the 35% of the free-sale sugar in the open market. The price in open market is governed by the market forces of supply and demand.

Remunerative Prices for Sugarcane Production

3884. SHRI VIJAY N. PATIL : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) what was the total acreage under sugarcane cultivation during the year 1984;

(b) what is the estimated area under cultivation during the year 1985;

(c) whether any complaints have been received from the sugarcane growers that they are not getting remunerative prices; and

(d) if so, steps Government are taking to improve the prices of sugarcane and to increase the production thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) The area sown under sugarcane during 1984 is estimated at about 3 million hectares,

(b) The estimated area for crop year 1985 is not yet available.

(c) Yes, Sir.

(d) The statutory minimum prices of sugarcane fixed by the Central Government includes an element of remuneration for the growers.

In order to increase production of sugarcane, the following strategy is being adopted :

- (i) production and distribution of quality seed cane;
- (ii) expansion of area under irrigation;
- (iii) larger application of fertilizers;
- (iv) efficient management of ratoon crop;
- (v) adoption of intensive plant protection measures;
- (vi) transfer of technology; and
- (vii) training of personnel.

Charter Permits to Foreign Vessels

3885. SHRI DAULATSINHJI JADEJA : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to refer to reply given to Unstarred Question No. 3072 on 15th April, 1985 regarding licences for using foreign fishing vessels and state :

(a) whether any charter permits or letter of intents have been released since April 16, 1985 and, if so, the details thereof ;

(b) the particulars of Directors of such companies ;

(c) the total number of charter boats in Indian territory ;

(d) the names of the ports which are being used by them ;

(e) whether fuel requirement of foreign charters boats is being met by India ; and

(f) if so, the reason thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b) No letters of intent have been issued to any company since April 16, 1985. However, Charter permits have been issued to four companies against letters of Intent issued earlier as per details in the statement below.

(c) At present there are only six chartered vessels operating in the Indian waters.

(d) The allotted base of operation in respect of the vessels mentioned in replies to 'a' & 'c' is Madras.

(e) No, Sir.

(f) Question does not arise.